

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-397(PB)/2018

IN THE MATTER OF:

Bank of India

..... Petitioners

v.

Basic India Ltd.

..... Respondents

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 14.08.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

PRESENTS:

For the Applicant / Petitioner :

Mr. H.P Bhardwaj, Adv.

For the Respondent :

Mr. Janender Kumar Chumbak &
Ms. Prarthna Dogra, Adv.

ORDER

On behalf of the Corporate Debtor request for pass over has been made which is not possible to grant. It shall be considered as a last opportunity. No further adjournment shall be granted.

For arguments on 10.09.2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)